

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 889/GT/2025

Subject : Petition for revision of tariff of Simhadri Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Petitioner : NTPC Limited

Respondent(s) : APEPDCL and 11 Others

Date of hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Mohit Manshramani, Advocate, NTPC
Ms. Ananya Dutta, Advocate, NTPC
Ms. Anusha Nagarajan, Advocate, TNPDCCL
Ms. Aakanksha Bhola, Advocate, TNPDCCL

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the Petitioner has filed its rejoinder to the reply filed by the Respondent, KSEBL.
3. The learned counsel for the Respondent, TNPDCCL, sought time to file its reply to the additional information furnished by the Petitioner.
4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **21.9.2026**:

Additional Capital Expenditure

- a. *The Petitioner has submitted an additional expenditure of Rs. 118 lakh towards project approval charges by the Andhra Pradesh Port Department, Government of Andhra Pradesh. Accordingly, the Petitioner is required to submit the apportionment of the said charges between Simhadri-I and Simhadri-II. The Petitioner shall also submit the revised Form-9A in respect of expenditure of Rs. 118 lakh, along with reconciliation with Form-S and revised auditor-certified Form-J;*
- b. *Provide supporting documents in compliance with Regulation 26(1)(b)/26(1)(d) of the 2019 Tariff Regulations in respect of the claim of Rs. 531.64 lakh towards Advanced Monitoring of Stockyards in Form-9A for 2019-20;*



- c. *Provide justification for the amount claimed towards steam generator and turbine generator in Form-9A for 2019-20;*
- d. *Provide justification, along with supporting documents, for the claim of Rs. 38.78 lakh towards simulator package in Form-9A for 2023-24, claimed under the power to relax provision.*

Form-13 Interest on Loan

- e. *Submit revised Form-13, based on the actual applicable rate of interest, without considering the sharing of benefits arising from refinancing gains; in Excel format.*

Form-17 Capital Spares

- f. *Confirm the quantity corresponding to each amount claimed in Form-17 (Details of Capital Spares). Further, the Petitioner is required to submit Form-17, in Excel format.*

5. The Respondents are permitted to file their replies by **5.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **13.10.2026**. The parties shall complete the pleadings within the due dates.

6. The Petition shall be listed for hearing on **27.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

